

(a) whether the Government have received any request from the Government of Gujarat for creation of Third Battalion of Border Wing of Home Guard;

(b) if so, the details thereof; and

(c) the time by which it is likely to be finalised?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) Two additional battallions of Border Wing Home Guards were sanctioned for Gujarat in November, 1997. No request for sanctioning an additional battalion for the State is under consideration of the Central Government.

[English]

Oil Refinery in Andhra Pradesh

885. DR. T. SUBBARAMI REDDY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether in a major diversification move, the ONGC propose to set up an oil refinery in Andhra Pradesh;

(b) if so, the place where the refinery is likely to be set up;

(c) the total cost of expenditure to be involved therein; and

(d) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (d) ONGC is carrying out a feasibility study to set up a mini-refinery in Krishna-Godavari Basin in Andhra Pradesh at an estimated cost of approximately Rs. 30 Crores. No final decision has been taken on this project so far by ONGC.

Drilling of Krishna-Godavari Basin

886. SHRI. R. SAMBASIVA RAO : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Oil and Natural Gas Corporation has modified its drilling in Krishna-Godavari basin;

(b) if so, the estimated amount to be required for the purpose; and

(c) the time by which the drilling of Krishna-Godavari basin is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) Drilling in the basin is a

continuous process which changes depending upon locations identified on the basis of data acquisition/processing and interpretation.

The estimated amount earmarked by ONGC on drilling in Krishna-Godavari basin, both onshore and offshore, during 1998-99 is Rs. 169.04 crores. No firm time frame can be indicated.

[Translation]

Central Grant to Indian Red Cross Society of Madhya Pradesh

887. SHRI MOTILAL VORA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Indian Red Cross Society of Rajnandgaon in Madhya Pradesh had demanded Rs. 60,00,000/- under Artificial Limbs/Appliances Assistance programme but the Social Welfare Department, Madhya Pradesh had sent a recommendation for Rs. 45,26,000/- to the Central Government;

(b) if so, the details of assistance released so far;

(c) the time by which the balance assistance is likely to be released;

(d) whether any letter/memoranda from Members of Parliament has been received in this regard;

(e) if so, the details thereof; and

(f) the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) Yes Sir.

(b) As per the policy prevailing during 1996-97, in Ministry of Welfare, a maximum amount of Rs. 6.00 lakh could be provided to any implementing agency on meeting the procedural requirement. Accordingly, a sum of Rs. 6.00 lakh was given to Indian Red Cross Society Rajnandgaon, MP during 1996-97.

(c) The nature of financial assistance provided under ADIP Scheme is non-recurring. Funds are provided for a particular financial year. The society has been advised that in case, it is interested in additional grants, it should forward necessary documents viz. list of beneficiaries, Utilisation certificate and audited accounts for the financial assistance provided during 1996-97, alongwith a fresh proposal for the current financial year. The request will be considered further on receipt of these necessary documents.

(d) Yes Sir.

(e) and (f) Ministry of Welfare has received representation from Shri Moti Lal Vora, MP of dated 19.3.1998 and 23.3.1998 addressed to Secretary, Ministry of Welfare and Minister of State for Welfare respectively. The reply in this regard has been sent to the Member of Parliament on 15.4.1998 and 5.5.1998 respectively.

[English]

Cases of Medical Negligence

888. SHRI KRISHAN LAL SHARMA : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) the number of cases of medical negligence brought before the National Consumer Disputes Redressal Commission during 1997 till-date. State-wise; and

(b) the amount of compensation awarded in each case during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) As per the information furnished by the National Consumer Disputes Redressal Commission, the State-wise number of cases of medical negligence filed in the Commission from 1.1.1997 to 28.5.1998 is given in the enclosed statement.

(b) Since, none of these cases has been disposed off by the Commission, the question of payment of compensation does not arise.

Statement

Number of Medical cases filed in the National Consumer Disputes Redressal Commission from 1-1-1997 to 28-5-1998

State/UT	Number of Cases
1	2
Andhra Pradesh	4
Arunachal Pradesh	0
Assam	0
Bihar	4
Goa	2
Gujarat	10
Haryana	5
Himachal Pradesh	0

1	2
Jammu & Kashmir	0
Karnataka	9
Kerala	8
Madhya Pradesh	0
Maharashtra	17
Manipur	0
Meghalaya	0
Mizoram	0
Nagaland	0
Orissa	0
Punjab	7
Rajasthan	3
Sikkim	0
Tamil Nadu	20
Tripura	0
Uttar Pradesh	14
West Bengal	6
Andaman & Nicobar	0
Chandigarh	4
D & N Haveli	0
Daman & Diu	0
Delhi	32
Lakshadweep	0
Pondicherry	1
Total	148

LPG Bottling Plant

889. SHRI A.C. JOS : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have any proposal for setting up new LPG bottling plants in country particular in Kerala;

(b) if so, the details thereof State-wise and comparative; and

(c) the existing LPG bottling plants in the country till date State-wise and company-wise alongwith the bottling capacities of each plant?